FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BOIRON LABORATORIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Person	**Boiron Laboratories Private Limited**
2.	Date of Incorporation of Corporate Person	22 December 2015
3.	Authority under which corporate person is incorporated /registered	ROC Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999MH2015FTC271266
5.	Address of the registered office and principal office (if any) of Corporate Person	A-502, Cello Triumph, I. B. Patel Road, Goregaon (East), Mumbai City, Mumbai, Maharashtra, India, 400063
6.	Liquidation commencement date of Corporate Person	29 March 2024 (Intimation of appointment as Liquidator received vide email dated 2 April 2024)
7.	Name, address, email address, telephone number and the registration number of the liquidator	**Name:** Prajakta Menezes **Address:** 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 **Email ID:** liq.boironlab@aegisipe.com, prajakta@prmlegal.in **Telephone Number:** +91 9833939366 **Registration Number :** IBBI/IPA-001/IP-P01349/2018-19/12016
8.	Last date for submission of claims	28 April 2024

Notice is hereby given that the **Boiron Laboratories Private Limited** has commenced voluntary liquidation on 29 March 2024.

The stakeholders of **Boiron Laboratories Private Limited** are hereby called upon to submit a proof of their claims, on or before 28 April 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 4th April 2024
Place: Mumbai

Sd/-
Prajakta Menezes
Liquidator of Boiron Laboratories Private Limited
Registration No. IBBI/IPA-001/IP-P01349/2018-19/12016
Authorization For Assignment valid till 27th November 2024

सिंगल युज प्लास्टिक विकणाऱ्या आस्थापनांवर कारवाई होणार

भरारी पथकांची स्थापना

■ मुंबई

सिंगल युज प्लास्टिकचा वापर थांबवण्यासाठी महाराष्ट्र प्रदुषण नियंत्रण मंडळाने मुंबई, मुंबई उपनगर, ठाणे, कल्याण, डोंबिवली, उल्हासनगर, भिवंडी -निजामपूर, नवी मुंबई व पनवेल महापालिका हद्दीत व बदलापूर नगरपरिषदेच्या हद्दीत भरारी पथकांची स्थापना केली आहे. ही पथके सिंगल युज प्लास्टिकची साठवणूक आणि वितरण करणाऱ्या आस्थापनांवर कारवाई करणार आहे.

सिंगल युज प्लास्टिकच्या वापरावर जरी बंदी असली तरी मुंबई महानगर प्रादेशिक कार्यक्षेत्रामध्ये दिसून येत आहे. सिंगल युज प्लास्टिकच्या वापरावर बंदीची कडक अंमलबजावणी करण्यासाठी मंडळाचे अध्यक्ष सिद्धेश रामदास कदम यांनी मंडळाच्या प्रादेशिक अधिकाऱ्यांसोबत बैठक घेतली. या बैठकीत सिंगल युज प्लास्टिकचा वापर थांबवण्यासाठी कडक अंमजबजावणी करण्याची गरज मंडळाच्या अध्यक्षांनी व्यक्त केली.

अध्यक्षांच्या निर्देशानुसार सिंगल युज प्लास्टिकच्या बंदीची कडक अंमलबजावणी करण्यासाठी मंडळाच्या भरारी पथकांमध्ये संबंधित महापालिकेतील प्रतिनिधी आणि स्थानिक पोलीस विभागाचे प्रतिनिधी यांचा समावेश करण्यात आला आहे. ही भरारी पथके वाणिज्य आस्थापनांना अकस्मात भेटी देण्याची तात्काळ सुरुवात करणार असून याचा अहवाल प्रत्येक आठवड्यात मंडळाच्या अध्यक्षांना सादर करण्यात येणार आहे.

निरुपम काँग्रेसमधून निलंबित पक्षाविरुद्ध वक्तव्य केल्याने कारवाई

■ मुंबई

पक्षाविरोधी वक्तव्य केल्याप्रकरणी काँग्रेसचे माजी खासदार संजय निरुपम यांचे काँग्रेस पक्षातून ६ वर्षासाठी निलंबन करण्यात आले. याबाबत काँग्रेसचे ज्येष्ठ नेते के.सी. वेणूगोपाल यांनी आज रात्री पत्रही पाठवले आहे. आज राज्यातील पक्षाच्या कार्यकारिणीने त्यांच्यावर पक्षातून निलंबनाची कारवाई करण्याची शिफारस केली होती. स्टार प्रचारकाच्या यादीतून त्यांचे नाव वगळले होते.

दरम्यान, आज सकाळी प्रदेशाध्यक्ष नाना पटोले यांनी म्हटले की, पक्षविरुद्ध वक्तव्य करणाऱ्या संजय निरुपम यांच्यावर कारवाई करण्यात येणार आहे. 'गॅरंटी' हा शब्द राहुल गांधी यांनी आधी प्रचारात वापरला, कर्नाटक विधानभा निवडणुकीवेळी काँग्रेसने ज्या गॅरंटी दिल्या त्यावर जनतेने विश्वास टाकला व सत्ता दिल्यानंतर त्याची अंमलबजावणीही सुरु झाली आहे.

आता देशभरातील जनतेसाठी काँग्रेसने ५ न्याय व २५ गॅरंटी दिल्या आहेत, शेतकऱ्यांना कर्जमाफी, एमएसपीचा कायदा, जीएसटीमुक्त शेती, तरुणांसाठी ३० लाख रिक्त जागा भरणे, शिक्षित तरुणांना प्रशिक्षण व वर्षाला १ लाख रुपये, गरीब महिलांना वर्षाला १ लाख रुपये देण्याची गॅरंटी देण्यात आली आहे. भाजपाचा अपप्रचार खोडून काढणे व काँग्रेसच्या गॅरंटीचा प्रचार व प्रसार करण्यावर भर दिला जाणार आहे. भिवंडी, सांगली व मुंबईतील जागांसाठी काँग्रेस आजही आग्रही आहे.

जेईई मेन्स परीक्षा आजपासून सुरु होणार परीक्षा केंद्रांवर विविध सत्रांत आयोजन

■ नाशिक

नॅशनल टेस्टिंग एजन्सी (एनटीए) यांच्यातर्फे जॉइंट एंट्रान्स एक्झाम (जेईई) मेन्स २०२४ परीक्षेच्या द्वितीय सत्राला उद्यापासून सुरुवात होत आहे. परीक्षेला प्रविष्ट झालेल्या विद्यार्थ्यांचे प्रवेशपत्र संकेतस्थळावर उपलब्ध करून दिलेले आहे. राष्ट्रीय स्तरावरील अभियांत्रिकी महाविद्यालयांमध्ये प्रवेशासाठी जेईई मेन्स परीक्षेचा पेपर क्रमांक एक हा ४ ते ९ एप्रिल या कालावधीत पार पडणार आहे.

या परीक्षेसाठी विद्यार्थ्यांना त्यांच्या लॉगइन आयडीच्या साहाय्याने प्रवेशपत्र प्राप्त करून देता येईल. या प्रवेशपत्रावर संबंधित विद्यार्थ्याच्या परीक्षेची तारीख, वेळ आणि परीक्षा केंद्राचे नाव व पत्ता असा सर्व तपशील देण्यात येणार आहे. सकाळ सत्रात सकाळी ९ ते दुपारी १२ या वेळेत आणि दुपारच्या सत्रात दुपारी ३ ते सायंकाळी ६ या वेळेत संगणकावर आधारित (कॉम्प्युटर बेस्ड टेस्ट) ही परीक्षा होणार आहे.

शैक्षणिक वर्ष २०२४-२५ मध्ये प्रवेशासाठी ही परीक्षा घेतली जात आहे. या परीक्षांच्या माध्यमातून विद्यार्थ्यांना परीक्षेच्या दोन संधी उपलब्ध करून दिल्या आहेत. यापैकी पहिल्या सत्रातील परीक्षा जानेवारी महिन्यात पार पडली होती, तर आता एप्रिलमध्ये दुसऱ्या सत्रातील परीक्षा होत आहे. या दोन्ही परीक्षांमधील सर्वोत्कृष्ट कामगिरी ग्राह्य धरुन राष्ट्रीय पातळीवरील गुणवत्ता यादी तयार केली जाणार असून, त्याआधारे राष्ट्रीय क्रमवारी जाहीर करण्यात येत आहे.

आजपासून नामदेव महाराज वटवृक्ष निवास वर्धापनदिन

■ सिंधुदुर्ग

कुडाळ तालुक्यातील आंदुर्ले येथील श्री गोपाल कृष्ण मंदिर व प.पू.संत सद्गुरु श्री नामदेव महाराज वटवृक्ष निवास वर्धापन दिन सोहळा कार्यक्रम गुरुवार ४ एप्रिलपासून सुरू होणार आहे.या निमित्ताने मंदिरात विविध धार्मिक कार्यक्रम आयोजित करण्यात आला आहे

तीन दिवस चालणाऱ्या या वर्धापनदिन सोहळ्यामध्ये गणेश पूजन, श्रीचे पादुका पूजन, श्रींची षोडशोपचार पूजा, अभिषेक, होम हवन, आरती, नैवेद्य, फुगडी, स्थानिक भजने स्थानिक भजने, नित्य आरती, किर्तन श्री गणेश आवाहन, गणेश पूजन, कृष्ण पूजन, अभिषेक एकादशम्या, होमहवन, श्रींची आरती महाप्रसाद,दशावतार नाट्य, सत्यनारायण पूजा, तीर्थप्रसाद व महाप्रसाद, हरिपाठ, ४ते ७ वाजेपर्यंत भजने, सांज आरती, पालखी प्रदक्षिणा, महान पौराणिक नाट्य प्रयोग होणार आहे. तरी भाविकांनी या सोहळ्याचा लाभ घ्यावा अशी आवाहन सद्गुरु श्री नामदेव महाराज भक्त मंडळ व बाळ गोपाळ मित्र मंडळाने केले आहे.

पाटच्या देवी सातेरी मातेचा ५ एप्रिलपासून वर्धापन सोहळा

■ वेंगुर्ले

पहाटेपासून विविध धार्मिक कार्यक्रमांचे आयोजन

तालुक्यातील श्री क्षेत्र पाट गांधीनगर गावातील श्री देवी सातेरी मातेचा २३ वा वर्धापन दिन सोहळा शुक्रवार ५ एप्रिलपासून सुरू होणार आहे. यानिमित्ताने विविध धार्मिक कार्यक्रमांचे आयोजन करण्यात आले आहे.

श्री देवी सातेरी मातेच्या वर्धापनदिन सोहळ्याच्या पहिल्या दिवशी ग्रामस्थांची भजने होतील. त्यामध्ये 'सुधरतोय भजनाचा रंग' हा पारंपारिक डबलबारी चा सामना होणार आहे. त्यानंतर पुढील दोन दिवसांत पंचायत आराधना, लघुरुद्र श्री सत्यनारायण महापूजा, महाआरती, महाप्रसाद, हळदीकुंकू, ग्रामस्थांचे भजन, श्री देव महापुरुष सुरेल मैफिल, गोवर्धन प्रासादिक भजन, गोफनृत्य, व्यंकटेश पद्मावती हे ट्रिकसिनयुक्त दशावतारी नाटक तसेच पहाटे काकड आरती होणार आहे.तरी या कार्यक्रमाचा सर्वांनी लाभ घ्यावा, असे आवाहन श्री देवी सातेरी मित्रमंडळ पाट, माराळवाडी यांनी केले आहे.

अरविंद केजरीवाल अटकप्रकरणी उच्च न्यायालयात निकाल राखीव

■ नवी दिल्ली

दिल्लीचे मुख्यमंत्री अरविंद केजरीवाल यांच्या अटकेला आव्हान देणाऱ्या याचिकेवरची सुनावणी आज दिल्ली उच्च न्यायालयात झाली. सुमारे तीन तास दोन्ही पक्षांचे युक्तिवाद ऐकल्यानंतर न्यायमूर्ती स्वर्णा कांता शर्मा यांच्या एकल पिठाने आपला निर्णय राखून ठेवला.

सक्तवसुली संचालनालय म्हणजेच ईडीच्या वकिलांनी अरविंद केजरीवाल यांच्या याचिकेवर जोरदार आक्षेप घेतला. जर उद्या एखाद्या दहशतवाद्याने सैन्याची गाडी उडवली आणि निवडणुका आहेत म्हणून मला अटक करु नका असे सांगितले तर काय करायचे असा प्रश्न त्यांनी न्यायालयात उपस्थित केला. यावर केजरीवाल यांच्या वकिलांनीही आपली बाजू मांडली. हे उदाहरण या प्रकरणी ग्राह्य धरता येणार नाही. मुळात केजरीवाल यांना या प्रकरणात गोवले गेले असून त्यांच्याकडून कोणतेही पैसे जप्त करण्यात आलेले नाहीत. असे त्यांनी सांगितले. हा युक्तिवाद तीन तास चालला.

सोलापूर एमआयडीसीतील टॉवेल कारखान्याला आग

■ सोलापूर

सोलापूर येथील अक्कलकोट रोडवरील एमआयडीसीतील अन्नपूर्णा टॉवेल कारखान्याला आज सकाळी भीषण आग लागली. आग लागल्याची माहिती मिळताच सोलापूर अग्निशमन विभाग घटनास्थळी दाखल झाले. कारखान्यात टॉवेल व कच्चा माल असल्याने आगीवर नियंत्रण मिळवताना अडथळे निर्माण होत होते. परिसरात धुराचे लोट पसरले होते. बघ्यांची मोठी गर्दी त्याठिकाणी जमली होती. ही आग पसरणार नाही, याची खबरदारी अग्निशमन विभागाकडून घेण्यात आली. सोलापूर महापालिका अग्निशमक विभागप्रमुख केदार आवटे यांनी सांगितले की, 'एमआयडीसीतील अन्नपूर्णा टॉवेल कारखान्याला आग लागली होती. लाखोंचा माल आगीत भस्मसात झाला आहे'.

मतदानाची टक्केवारी वाढवण्यासाठी अंगणवाडी सेविका सज्ज झाल्या

■ मुंबई

मुंबईमध्ये २० मे रोजी लोकसभेसाठी मतदान होत आहे, २०१९ ला झालेली मतदानाची कमी टक्केवारी लक्षात घेता टक्केवारी वाढवण्यासाठी पालिकेने पुढाकार घेऊन मतदानाची टक्केवारी वाढवण्यासाठी अंगणवाडी सेविकांना सज्ज केले आहे.

मुंबईमधल्या ५२२१ अंगणवाड्यातील मुंबई शहर ९४० आणि उपनगरातील ४२८१ अशा अंगणवाडी सेविका आणि त्यांची प्रत्येकी १ मदतनीस अशा १०४४२ अंगणवाडी सेविका मुंबई मध्ये फिरणार आहेत. मतदारांशी बोलताना कशाप्रकारे त्यांना समजावून सांगायचे याचे प्रशिक्षण या अंगणवाडी सेविकांना देण्यात येत आहे. झोपडपट्टीचा भाग अधिक असलेल्या मतदारसंघात प्रामुख्याने या अंगणवाडी सेविका जाणार आहेत. मुख्य करून उपनगरी आणि शहरी भागातील झोपडपट्ट्यामध्ये या अंगणवाडी सेविका जातील. घरोघरी मतदारांशी संपर्क साधून सर्व मतदारांना घटनेने दिलेला अधिकारी बजवावा असे आवाहन करतील.

आता पोस्टाने मिळणार घरपोच हापूस आंबा!

■ मुंबई

कोकणातील हापूस आंब्यांना देशातच नाही तर विदेशातही मोठी मागणी असते. परंतु हाच हापूस आंबा आता भारतीय डाक विभागाने घरपोच देण्याची सेवा सुरू केली आहे.यामध्ये ग्राहकांना अस्सल सेंद्रिय हापूस आंबे घरपोच मिळणार आहे.

भारतीय पोस्ट विभागाने उत्पादक ते ग्राहक अशी ही सेवा सुरू केली आहे. त्यात देवगडचा अस्सल हापूस मिळणार आहे.सध्या ही सुविधा राज्यातील काही निवडक टपाल कार्यालयात सुरु केली आहे.

ग्राहकांना आगाऊ नोंदणी करुन आंबा गुढीपाडव्याच्या मुहूर्तावर दिला जाणार आहे. पेटी घरपोच हवी असल्यास अतिरिक्त शुल्क भरावे लागणार आहे. नोंदणी केल्यानंतर ग्राहकांना त्यांच्या आंबा पेटीच्या डिलिव्हरीची तारीख कळविण्यात येईल. पोस्ट विभागाने कोकणातील देवगड तालुक्यातील दहिबाव येथील शेतकरी श्रीधर ओगले यांच्याशी करार केला आहे. त्यांच्या आंबा बागेतील आंब्यास जीआय मानांकन मिळाले आहे. कोणत्याही रासायनिक पद्धतीचा वापराशिवाय नैसर्गिक पद्धतीने पिकविलेला आंबा ते देणार आहेत. रत्नागिरी पोस्ट कार्यालयामार्फत पुणे, मुंबईत सुद्धा आंबा मिळणार आहे. त्यासाठी काही दिवसांत आंब्याच्या बुकिंगची योजना सुरू केली जाईल. त्यासाठी रत्नागिरी पोस्ट कार्यालयामार्फत नोंदणी करावयाची पोस्ट कार्यालये सुद्धा जाहीर होतील. ऑनलाईन नोंदणीची व्यवस्था सध्या केलेली नाही.

संधी दिली असती तर मी निवडणूक लढवली असती

■ नागपूर

नितीन राऊतांचे वक्तव्य

मला नागपुरातून संधी दिली असती तर मी नक्कीच लोकसभा निवडणूक लढवली असती आणि जिंकूनही दाखवली असती, असे वक्तव्य काँग्रेस नेते नितीन राऊत यांनी केले आहे. काँग्रेसने नागपूरात विकास ठाकरे यांना उमेदवारी जाहिर केली आहे. नितीन राऊत देखील नागपुरातून लोकसभा लढविण्यासाठी इच्छुक होते. तसेच महायुतीने नितीन गडकरींना नागपुरातून उमेदवारी दिली आहे. त्यामुळे दोन्ही उमेदवारांचे नागपुरात जोरदार शक्तिप्रदर्शन सुरु आहे.

नितीन राऊत यांनी सांगितले की, आम्ही सर्वांनी मिळूनच नागपूरचा उमेदवार म्हणून विकास ठाकरे यांचे नाव निश्चित केले आहे. पण मला नागपुरातून संधी दिली असती तर मी नक्की निवडणूक लढवली असती आणि जिंकूनही दाखवली असती. नागपूर माझा मतदारसंघ आहे त्यामुळे माझी मानसिक तयारी नागपूर लोकसभा मतदारसंघातून निवडणूक लढवण्याची होती. रामटेकची जागा मी कधीच मागितली नव्हती. नागपूरातील मोजक्या भागाचा विकास करणे म्हणजेच सर्वसमावेश विकास नाही. नागपूरातील अनेक भागात कुठलाही विकास नितीन गडकरींच्या काळात झालेला नाही. गडकरी उत्तर नागपूरात ३० हजारांचा मताधिक्क्याचा दावा करत असले तरी उत्तर नागपुरात यंदा काँग्रेस किमान ५० हजारांचे मताधिक्य घेईल अशी स्थिती आहे. गडकरी यांनी नाग नदीमध्ये नाव चालवण्याचे स्वप्न दाखवले होते. मात्र जेव्हा नागपूरात महापूर आला तेव्हा रस्त्यावर नाव चालवली हे लोकांनी पाहिले. नागपुरात काँग्रेस जोमाने लोकसभा निवडणूक लढत असून नागपूरचा गड काँग्रेस जिंकल्याशिवाय राहणार नाही. काँग्रेस यंदा एकमनाने भाजपा विरोधात लढत आहे. २०१४ च्या तुलनेत त्यांचे २०१९ चे मताधिक्य आधीच कमी झालेले आहे. त्यानंतर २०१९ च्या विधानसभा निवडणुकीत उत्तर नागपूर आणि पश्चिम नागपूर हे दोन विधानसभा मतदारसंघ काँग्रेसने भाजपाकडून हिसकावले. मध्य नागपूर आणि दक्षिण नागपूरमध्ये भाजपाचे मताधिक्य आणखी कमी झाले आहे. त्याशिवाय पदवीधर मतदार संघाची निवडणूक तसेच शिक्षक मतदार संघाची निवडणूक ही काँग्रेसने जिंकली आहे. त्यामुळे गडकरींचा पाच लाख मताधिक्याचा दावा दिवास्वप्नच ठरेल.

संजय सिंह तुरुंगातून बाहेर कार्यकर्त्यांसोबत शक्तिप्रदर्शन

■ नवी दिल्ली

दिल्ली दारू धोरण घोटाळ्याप्रकरणी सर्वोच्च न्यायालयाकडून जामीन मिळाल्यानंतर आपचे राज्यसभा खासदार संजय सिंह यांची आज तिहार तुरुंगातून सहा महिन्यानंतर सुटका झाली. तुरुंगातून बाहेर येताच त्यांनी हात दाखवत कार्यकर्त्यांना अभिवादन केले. त्यावेळी कार्यकर्त्यांनी त्यांचे जंगी स्वागत करत जोरदार घोषणाबाजी केली. त्यांना सर्वोच्च न्यायालयाने काल जामीन मंजूर केला होता. न्यायालयाच्या आदेशानुसार सर्व कायदेशीर प्रक्रिया पूर्ण करुन संजय सिंह यांची तुरुंगातून सुटका करण्यात आली. जामिनाच्या अटी कठिण न्यायालय ठरवेल, असे सर्वोच्च न्यायालयाने म्हटले होते.

पालघरच्या एसटी जव्हारमार्गे सोडल्याने आबालवृद्धांचे हाल

पालघर - पालघर एसटी आगारातून सोडल्या जाणाऱ्या औरंगाबाद आणि नंदुरबार या दोन गाड्या खोडाळमार्गेऐवजी जव्हारमार्गे पुढे वळविण्यात आल्या आहेत. त्यामुळे वाडामार्गे पुढे खोडाळा आणि त्यापुढील ग्रामीण भागातील प्रवासी आबालवृद्धांचे प्रचंड हाल होत आहेत.

भाजपा नारे देण्यासाठीही शिल्लक राहणार नाही! संजय राऊतांचा दावा

■ मुंबई

भाजपा आता काही दिवसांनी नारे देण्यासाठीही शिल्लक राहणार नाही. पंतप्रधान नरेंद्र मोदीही अखंड हिंदुस्तानचे नारे देत होते. पण गर्जना आणि नारा यामध्ये फरक आहे. वाघाच्या डरकाळ्या आहेत, त्यांचे नारे आहेत, अशी टीका आज पत्रकार परिषदेतून ठाकरे गटाचे खासदार संजय राऊत यांनी केली आहे. उदय सामंत यांनी दावा केला आहे की, ठाकरे गटाचे ८ आमदार त्यांच्या संपर्कात आहेत. आज पत्रकार परिषदेतून राऊतांनी त्यांच्या या दाव्याला देखील प्रत्युत्तर दिले आहे.

संजय राऊत म्हणाले की, जळगावचा उमेदवार अद्याप जाहीर केलेला नाही. उध्दव ठाकरे दोन दिवसात उमेदवार जाहीर करतील. त्यानंतर सर्वांना कळेल की, जळगावची निवडणूक कोण लढणार. उन्मेश पाटलांच्या प्रवेशाने जळगावची शिवसेना मजबूतीने पुढे जाईल. त्यांची ताकद आणि शिवसेनेची ताकद एकत्र येईल आणि जळगावातून शिवसेनेचा खासदार लोकसभेवर निवडून जाईल. उन्मेश पाटील यांचा पक्षप्रवेश हा भाजपची पडझड नसून भाजपचा वृक्ष मूळापासून उखडणार आहे. त्यांची पक्षाची मुळे ईडी आणि सीबीआयची आहेत. स्वतःला महावृक्ष समजणारा हा पक्ष मुळापासून कोसळणार आहे. अखंड हिंदुस्थान करू, पाकव्याप्त कश्मीर भारतात आणू, चीनला धडा शिकवू, अशी नारेबाजी नरेंद्र मोदीही करत होते. त्याचे काय झाले. भाजपा आता काही दिवसांनी नारे देण्यासाठीही शिल्लक राहणार नाही. मोदीही अखंड हिंदुस्तानचे नारे देत होते, पाकव्याप्त काश्मीर हिंदुस्तानात आणू, चीनला धडा शिकवू, हे नारे दिले. त्यांच्या नाऱ्यांचे पुस्तक काढले पाहिजे, गर्जना आणि नारा यामध्ये फरक आहे. वाघाच्या डरकाळ्या आहेत, त्यांचे नारे आहेत. त्याने नारे देऊ द्या, आम्ही आमची डरकाळी फोडू. आपल्याला भ्रष्टाचाराशी लढायचे आहे आणि इंडिया आघाडी भ्रष्टाचाऱ्यांना पाठिशी घालत आहे, असे नरेंद्र मोदी म्हणाले. मात्र, सध्या परिस्थिती याच्याविरुद्ध दिसत आहे. आम्ही भ्रष्टाचाऱ्यांना आपल्या पक्षात घेत आपण त्यांचा बचाव करत आहोत आणि इंडिया आघाडी भ्रष्टाचाराशी लढत आहे, असे मोदींनी म्हणायला हवे. देशातील सर्व भ्रष्टाचारी नेत्यांना पक्षात घेत मोदी भ्रष्टाचाराशी कसे लढणार आहेत? उदय सामंत यांनी सांगितले की आमच्या ८ आमदार त्यांच्या संपर्कात आहेत. ८ नाही ८० आमदार त्यांच्या संपर्कात असतील. त्यांनी आधी स्वतःच्या भावाकडे लक्ष दिले पाहिजे. सिंधुदुर्ग-रत्नागिरी नारायण राणे विरूद्ध विनायक राऊत सामना पाहिजे. आम्ही या सामन्याचे स्वागत करू. विनायक राऊतांचा विक्रमी मतांनी विजयी होईल.

हातकणंगलेतून ठाकरे गटाच्या सत्यजित पाटलांना उमेदवारी

■ मुंबई

हातकणंगले मतदार संघातून उद्धव बाळासाहेब ठाकरे यांच्याकडून सत्यजित पाटील यांना उमेदवारी घोषित झाली आहे. त्यामुळे आता हातकणंगले मध्ये राजू शेट्टी यांच्या विरोधात ठाकरे गटाचा उमेदवार निवडणूक लढवणार आहे.

शिवसेनेने राजू शेट्टी यांना मशाल या चिन्हावर निवडणूक लढवण्याची ऑफर दिली होती. त्यावर राजू शेट्टींनी तीन दिवस विचार करुन आपला नकार कळवला होता. त्यानंतर आज सत्यजित पाटील यांना उमेदवारी देण्यात आली आहे. त्यामुळे आता हातकणंगले इथे चौरंगी लढत होण्याची शक्यता आहे.

सत्यजित पाटील हे पन्हाळा शाहूवाडीचे माजी आमदार आहेत. या ठिकाणी महायुतीकडून धैर्यशील माने यांना उमेदवारी देण्यात आली असून या ठिकाणी वंचितच्याही उमेदवारीमुळे चौरंगी लढत होणार आहे.

दरम्यान हातकणंगले मधील महायुतीचे उमेदवार धैर्यशील माने यांची उमेदवारी बदलली जाण्याचीही चर्चा होत आहे.

मालेगावात तापमानाचा पारा ४२ अंशांवर!

■ मालेगाव

गेल्या काही दिवसांपासून शहर व परिसरातील तापमानात झपाट्याने वाढ होताना दिसत आहे. सोमवारी तर या हंगामातील उच्चांकी ४२ अंश सेल्सिअस तापमानाची नोंद झाली होती. सध्या नागरिक उकाड्याने अक्षरशः हैराण झाले आहेत. उकाड्यामुळे शेतकऱ्यांची जनावरेही त्रस्त झाली आहेत. शहरात सोमवारी कमाल ४२ अंश सेल्सिअस तर किमान २१.६ अंश सेल्सिअस तापमानाची नोंद झाली.

THE MAHARASHTRA STATE CO-OP. BANK LTD., MUMBAI
(Incorporating The Vidarbha Co-op. Bank Ltd.)
Scheduled Bank
Sir Vithaldas Thackersey Smruti Bhavan,
9, Maharashtra Chamber of Commerce Lane, Fort, Mumbai - 400 001

TENDER NOTICE

We invite Sealed Quotation for **"Fabricating, Execution, supplying and fitting of MSC Bank Outdoor Signage Boards Back-lighted at Head office, Regional offices, Administrative Office, Branches across the Maharashtra."**
Last date of Submission : 24.04.2024
For More details, Please Visit our website http://www.mscbank.com

Place : Mumbai
Date : 04.04.2024

Sd/-
(Dilip N. Dighe)
MANAGING DIRECTOR

फॉर्म ए
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (ऐच्छिक परिसमापन प्रक्रिया) विनियमन, २०१७ च्या विनियमन १४ अन्वये)

बोइरॉन लॅबोरेटरीज प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

संबंधित तपशील		
१.	कॉर्पोरेट व्यक्तीचे नाव	बोइरॉन लॅबोरेटरीज प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट व्यक्तीच्या स्थापनेचा दिनांक	२२ डिसेंबर, २०१५
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट व्यक्तीची स्थापना/नोंदणीकरण झाले	आरओसी मुंबई
४.	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U74999MH2015FTC271266
५.	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	ए-५०२, सेलो ट्रम्प, आय. बी. पटेल रोड, गोरेगाव (पूर्व), मुंबई शहर, मुंबई, महाराष्ट्र, भारत ४०००६३
६.	कॉर्पोरेट व्यक्तीचे परिसमापन सुरू होण्याचा दिनांक	२९ मार्च, २०२४ (नियुक्तीची सूचना परिसमापकास ईमेलद्वारे दि. २ एप्रिल, २०२४ रोजी प्राप्त.)
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	**नाव:** प्राजक्ता मेनेझेस **पत्ता:** १०६, १ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड ए, कोर्टयार्ड मॅरियटच्या मागे, चकाला, अंधेरी पूर्व, मुंबई - ४०००९३. **ईमेल आयडी:** liq.boironlab@aegisipe.com, prajakta@prmlegal.in **दूरध्वनी क्रमांक:** +९१ ९८३३९३९३६६ **नोंदणी क्र.:** IBBI/IPA-001/IP-P01349/2018-19/12016
८.	दावे सादर करण्याचा अंतिम दिनांक	२८ एप्रिल, २०२४

याद्वारे सूचना देण्यात येते की, **बोइरॉन लॅबोरेटरीज प्रायव्हेट लिमिटेड**ने दि. २९ मार्च, २०२४ रोजी ऐच्छिक परिसमापन प्रक्रिया सुरू केली आहे.
बोइरॉन लॅबोरेटरीज प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांच्या दाव्यांचे पुरावे दि. २८ एप्रिल, २०२४ रोजी किंवा त्यापूर्वी परिसमापक यांच्याकडे नोंद क्र. ७ मध्ये नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.
वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे दाव्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारक त्यांचे दाव्यांचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.
दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

दिनांक: ०४ एप्रिल, २०२४
ठिकाण: मुंबई

सही/-
प्राजक्ता मेनेझेस
बोइरॉन लॅबोरेटरीज प्रायव्हेट लिमिटेडच्या परिसमापक
नोंदणी क्र. IBBI/IPA-001/IP-P01349/2018-19/12016
नियुक्तीकरिता प्राधिकृतता दि. २७ नोव्हेंबर, २०२४ पर्यंत वैध

सॅफायर स्पेस इन्फ्राकॉन प्रायव्हेट लिमिटेड (परिसमापनामध्ये)
आणि
काँगलोम टेक्नोकन्स्ट्रक्शन्स प्रायव्हेट लिमिटेड (परिसमापनामध्ये)
यांच्या सह-मालकीच्या सत्यनगर प्रकल्पासाठी एकत्रित लिलाव प्रक्रिया
परिसमापकासह पत्रव्यवहाराचा पत्ता - संपर्क: १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड ए, कोर्टयार्ड मॅरियटच्या मागे, चकाला, अंधेरी पूर्व, मुंबई - ४०००९३.
+९१ ९८१९७९९४५५; ईमेल: rp.sapphireinfracon@gmail.com
आणि / किंवा conglome.liquidator@gmail.com

ई-लिलाव - आयबीसी, २०१६ अन्वये संपत्तीची विक्री
लिलावाचा दिनांक आणि वेळ: दि. २ मे, २०२४ दु. १२.०० ते १.००
(प्रत्येकी ५ मिनिटांच्या अमर्यादित विस्तारासह)

आयबीबीआय (परिसमापन प्रक्रिया) विनियमन, २०१६च्या विनियमन ३२ व ३३ सह वाचावयाच्या आयबीसी, २०१६ च्या कलम ३५(एफ) अन्वये परिसमापन संपत्तीचा भाग बनलेल्या **सॅफायर स्पेस इन्फ्राकॉन प्रायव्हेट लिमिटेड (परिसमापनामध्ये) आणि काँगलोम टेक्नोकन्स्ट्रक्शन्स प्रायव्हेट लिमिटेड (परिसमापनामध्ये) यांच्या संयुक्तरित्या मालकीच्या सत्यनगर प्रकल्पा**ची विक्री. ई-लिलाव **"जसे आहे जेथे आहे, जसे आहे जे आहे, तेथे जे आहे आणि कोणत्याही आधाराशिवाय तत्त्वावर"** आयोजित करण्यात येईल.
निम्नस्वाक्षरीकारांद्वारे विक्री ई-लिलाव सेवा पुरवठादार नॅशनल ई-गव्हर्नन्स सर्व्हिसेस लिमिटेड यांच्या मार्फत वेबसाईट https://nesl.co.in/auction-notices-under-ibc/ द्वारे करण्यात येईल.

रक्कम भारतीय रुपयांमध्ये

अ. क्र.	तपशील	राखीव किंमत	ईएमडी	विस्तारयोग्य बोली रक्कम
१	आयबीबीआय परिसमापन प्रक्रिया विनियमन, २०१६ च्या विनियमन ३२(ई) नुसार कॉर्पोरेट ऋणकोची गोईंग कन्सर्न म्हणून विक्री स्थावर मालमत्ता प्रकल्प (म्हणजेच सत्यनगर प्रकल्प) खालील कॉर्पोरेट ऋणकोच्या संयुक्त मालकीचा आहे: अ. काँगलोम टेक्नोकन्स्ट्रक्शन्स प्रायव्हेट लिमिटेड: (सर्व्हे क्र. १७, ३९/२, ३५/१/ए आणि ३९/२/१ राणीशिगाव (नेवाळे) गाव, ठाणे जिल्हा, महाराष्ट्र मध्ये असलेल्या मोजमाप अदमासे १६.२२ एकर स्थावर मालमत्तेच्या सर्व खंड आणि तुकड्यांचे संपूर्ण मालक) ब. सॅफायर स्पेस इन्फ्राकॉन प्रायव्हेट लिमिटेड: (सर्व्हे क्र. १७/२बी, ३९/२, ३५ आणि ११/१ए, राणीशिगाव (नेवाळे) गाव, ठाणे जिल्हा, महाराष्ट्र मध्ये असलेल्या मोजमाप अदमासे १६ एकर स्थावर मालमत्तेच्या सर्व खंड आणि तुकड्यांचे संपूर्ण मालक)	भारतीय रुपये ४९,०१,९०,०००	भारतीय रुपये ४,९०,१९,०००	भारतीय रुपये ४९,००,०००

पाहणीचा अंतिम दिनांक : दि. २५ एप्रिल, २०२४ (गुरूवार)
ईएमडी सादरीकरणाकरिता अंतिम दिनांक : दि. २९ एप्रिल, २०२४ (सोमवार) रोजी सायं. ५.०० वाजेपर्यंत
ई-लिलावाचा दिनांक आणि वेळ : दि. २ मे, २०२४ (गुरूवार) दु. १२.०० ते १.००
टीप : ऑनलाईन लिलाव विक्रीच्या तपशीलवार अटी आणि शर्ती, ई-लिलाव बोली कागदपत्र, उद्घोषणा आणि इतर तपशील https://pda.nesl.co.in वर उपलब्ध आहेत.
कोणत्याही स्पष्टीकरणाकरिता, कृपया निम्नस्वाक्षरीकारांना rp.sapphireinfracon@gmail.com आणि/किंवा conglome.liquidator@gmail.com येथे संपर्क साधावा.

दिनांक: ४ एप्रिल, २०२४
ठिकाण: मुंबई

सही/-
हरिश कांत कौशिक
सॅफायर स्पेस इन्फ्राकॉन प्रायव्हेट लिमिटेड आणि काँगलोम टेक्नोकन्स्ट्रक्शन्स प्रायव्हेट लिमिटेडचे परिसमापक
पत्रव्यवहाराचा पत्ता: १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड ए, कोर्टयार्ड मॅरियटच्या मागे, चकाला, अंधेरी पूर्व, मुंबई - ४०००९३
ईमेल: rp.sapphireinfracon@gmail.com
नोंदणीकरण क्रमांक: IBBI/IPA-001/IP-P01469/2018-2019/12340
नियुक्तीकरिता प्राधिकरण दि. २९ नोव्हेंबर २०२४ पर्यंत वैध

This is only an advertisement for information purpose and not an offer document announcement. Not for publication, distribution or release directly or indirectly into the United States of America or otherwise outside India. All capitalized terms used and not defined herein shall have the same meaning assigned to them in the Letter of Offer dated February 16, 2024 read with Corrigendum dated February 23, 2024 and February 28, 2024 (the "Letter of Offer" or "LOF") filed with the Stock Exchange, namely National Stock Exchange of India Limited ("NSE") (together referred to as the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI").

SILGO RETAIL LIMITED

Corporate Identification Number: L36911RJ2016PLC049036

Our Company was incorporated as "Silgo Retail Private Limited" on January 9, 2016, under the Companies Act, 2013 with the Registrar of Companies, Jaipur. Subsequently, our Company was converted into a Public Limited Company and the name of our Company was changed to "Silgo Retail Limited" vide special resolution dated July 24, 2018 and a fresh certificate of incorporation consequent to the conversion was granted to our Company on July 28, 2018, by the Registrar of Companies, Jaipur. The registered office of our Company was originally situated at 29, Taru Chaya Nagar, Tonk Road, Sanganer, Jaipur, India. Thereafter, the registered office of our Company was changed to B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India.

Registered Office: B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India

Contact person: Tripti Sharma, Company Secretary & Compliance Officer

Telephone: +91 0141-4919655; | **E-mail id:** info@silgo.in | **Website:** www.silgo.in

OUR PROMOTERS: MR. NITIN JAIN AND MS. BELA AGRAWAL

ISSUE OF UP TO 1,02,70,000# FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 25/- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 15/- PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UP TO ₹ 2,567.50 LAKHS# ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 EQUITY SHARE FOR EVERY 1 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY, FEBRUARY 22, 2024 (THE "ISSUE").

#Assuming full subscription.

BASIS OF ALLOTMENT

The Board of Directors of our Company would like to thank all its shareholders and investors for their response to the Company's Rights Issue, which opened for subscription on Wednesday, February 28, 2024 and closed on Friday, March 15, 2024 and the last date for On Market Renunciation of Rights Entitlements was Monday, March 11, 2024.

Out of the total 712 Applications for 83,18,166 Rights Equity Shares, 359 Applications for 91,364 Rights Equity Shares were rejected due to technical rejections as disclosed in the Letter of Offer. The total number of valid Applications received were 353 for 82,26,802 Rights Equity Shares, which was 80.10%* of the Issue size. In accordance with the Letter of Offer, the Basis of Allotment was finalized on March 20, 2024, by the Company in consultation with National Stock Exchange of India Limited ("NSE"), the Designated Stock Exchange, the Lead Manager to the Issue and the Registrar to the Issue. The Board of Director of the Company at its meeting held on March 26, 2024, approved the allotment of 82,26,802 Rights Equity Shares to the successful Applicants. All valid Applications after technical rejections have been considered for allotment.

*In accordance with Regulation 86 of SEBI ICDR Regulations, our Company is not required to achieve minimum subscription for the Rights Issue.

1. The breakup of valid applications received through ASBA (after technical rejections) is given below:

Category	No. of valid CAFs (including ASBA applications) received	No. of Equity Shares accepted and allotted against Entitlement (A)	No. of Equity Shares accepted and allotted against Additional applied (B)	Total Equity Shares accepted and allotted (A+B)+
Eligible Equity Shareholders	331	57,52,787	24,57,782	82,10,569
Renounces	22	14,281	1,952	16,233
Total	**353**	**57,67,068**	**24,59,734**	**82,26,802**

2. Information regarding total Applications received:

Category	Applications Received		Equity Shares Applied for			Equity Shares allotted		
	Number	%	Number	Value (Rs.)	%	Number	Value (Rs.)	%
Eligible Equity Shareholders	690	96.91	83,01,933	20,75,48,325	99.80	82,10,569	20,52,64,225	93.77
Renouncees	22	3.09	16,233	4,05,825	0.19	16,233	4,05,825	6.23
Total	**712**	**100**	**83,18,166**	**20,79,54,150**	**100**	**82,26,802**	**20,56,70,050**	**100**

3. Basis of Allotment

Category	No. of Applications	Number of Rights Equity share Allotted - Against Entitlement	Number of Rights Equity Shares Allotted against valid Additional shares	Total Rights Equity Shares Allotted
Eligible Equity Shareholders	331	57,52,787	24,57,782	82,10,569
Renounces	22	14,281	1,952	16,233
Total	**353**	**57,67,068**	**24,59,734**	**82,26,802**

Intimations for Allotment / refund/ rejection cases:

The dispatch of Allotment Advice cum Refund intimation to the Allottees, as applicable, has been completed on March 30, 2024. The instructions for unblocking of funds in case of ASBA Applications were issued to SCSAs on March 26, 2024. The Listing applications were filed with the National Stock Exchange of India Limited ("NSE") on March 27, 2024. The Company received the Listing approval from National Stock Exchange of India Limited ("NSE") on March 28, 2024. The credit of Rights Equity Shares to the respective demat accounts of the allottees in respect of Allotment in dematerialized form has been completed on March 30, 2024. For further details, see "Terms of the Issue - Allotment Advices/Refund Orders/ Unblocking of ASBA Accounts" on page 163 of the Letter of Offer. The trading in fully paid-up Equity Shares issued in the Rights Issue shall commence on NSE upon receipt of trading permission. The trading is expected to commence on or about April 03, 2024. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on February 26, 2024.

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALISED FORM.

DISCLAIMER CLAUSE OF SEBI: It is to be distinctly understood that the submission of the Letter of Offer to SEBI should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by SEBI. The investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of SEBI" on page 135 of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE (THE DESIGNATED STOCK EXCHANGE); It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the 'Disclaimer Clause of NSE. The investors are advised to refer to the full text of the Disclaimer clause of NSE as provided in 'Other Regulatory and Statutory Disclosures - Disclaimer Clause of NSE" on page 136 of the Letter of Offer.

Unless otherwise spaced, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

COMPANY	LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
SILGO RETAIL LIMITED Registered Office: B-11, Mahalaxmi Nagar Jawahar Lal Nehru Marg Jaipur - 302 017, Rajasthan, India; Telephone: +91 0141-4919655 Contact Person: Ms. Tripti Sharma, Company Secretary and Compliance Officer; E-mail id: info@silgo.in cs@silgo.in; Website: www.silgo.in Corporate Identification Number: L36911RJ2016PLC049036	SRUJAN ALPHA CAPITAL ADVISORS **SRUJAN ALPHA CAPITAL ADVISORS LLP** Registered Office: 112A, Arun Bazar, Swami Vivekananda Road, Malad West, Mumbai-400064 Maharashtra Correspondence Address: 824 & 825, Corporate Avenue, Sonawala Rd, opposite Atlanta Centre, Sonawala Industry Estate, Goregaon, Mumbai-400064 Tel: +91 022-46030709 E-mail: silgo.rightsissue@srujanalpha.com Website: www.srujanalpha.com Contact Person: Mr. Jinesh Doshi LLPIN No.: AAW-1680 SEBI Registration No.: INM000012829	**BIGSHARE SERVICES PRIVATE LIMITED** Registered Address: Office No. 36-2, 6th Floor, Pinnacle Business Park, ext to Ahura Center, NMahakali Caves Road, Andheri East, Mumbai-400093 Tel: +91 22-6263 8200 Fax No.: +91 22-6263 8299 Contact Person: Mr. Mosses Shirsat Email Id: rightsissue@bigshargonline.com Website: www.bigshareonline.com SEBI Registration Number:INR000001385

For Silgo Retail Limited
On behalf of Board of Directors
Sd/-
Tripti Sharma
Company Secretary and Compliance Officer

Place : Jaipur
Date : 04 April, 2024

SILGO RETAIL LIMITED has filed a Letter of Offer with NSE, the Designated Stock Exchange. The Letter of Offer is available on NSE at **www.nseindia.com**, the website of the Lead Manager to the Issue, i.e., Srujan Alpha Capital Advisors LLP at **www.srujanalpha.com**, website of the company at **www.silgo.in** and website of the Registrar at **www.bigshareonline.com**. Investors should note that investment in equity shares involves a degree of risk and for details relating to the same, please see the section entitled "Risk Factors" on page 23 of the Letter of Offer.

The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under U.S Securities Act and may not be offered, sold, resold or otherwise transferred within the United States, except in transaction not subject to, or exempt from the registration requirements of the US, Securities Act and applicable state securities laws. Accordingly, the Rights Entitlements and the Rights Equity Shares are only being offered and sold outside the United States in offshore transactions in compliance with Regulation S under the US Securities Act and the applicable laws of the jurisdiction where those offers and sales occur. The Right Entitlements and the Equity Shares may not be re-offered, re-sold, pledged or otherwise transferred except in an offshore transaction in accordance with Regulation S under the U.S. Securities Act. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or the Rights Entitlement for sale in the United States or as a solicitation therein of an offer to buy any of the Rights Equity Shares or Rights Entitlement. There is no intention to register any portion of the Issue of any of the securities described herein in the United States or to conduct a public offering of securities in the United States. Accordingly, the Issue Documents and the Application Form should not be forwarded to or transmitted in or to the United States.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF 9PLANETS PRODUCTS PRIVATE LIMITED

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	9 Planets Products Private Limited
2.	Date of incorporation of corporate debtor	22nd February, 2012
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies- Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	U25200MH2012PTC227312
5.	Address of the registered office and principal office (if any) of corporate debtor	38, Mittal Chambers, Nariman Point, Mumbai, Maharashtra- 400021
6.	Date of closure of insolvency resolution process	28th March,2024
7.	Liquidation commencement date of corporate debtor	Order pronounced on 28th March,2024 (Order received on 2nd April,2024)
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Anil Kashi Drolia IBBI/IPA-001/IP/P-02327/2020-2021/13482
9.	Address and e-mail of the liquidator, as registered with Board	B-906, Park Side 1, Raheja Estate, Kulupwadi, Near National PARK, Borivali-East, Mumbai ,Maharashtra -400066 Email: anildrolia.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	302-304, Regent Chambers, Jamnalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra 400021 Email: 9planet.liquidation@gmail.com
11.	Last date for submission of claims	2nd May, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **9 Planets Products Private Limited** on 28th March,2024.

The stake holders of **9 Planets Products Private Limited** are hereby called upon to submit their claims with proof on or before 2nd May, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

CA Anil Kashi Drolia
Liquidator
9Planets Products Private Limited
Registration No.:
IBBI/IPA-001/IP/P-02327/2020-2021/13482

Date: 4th April, 2024
Place: Mumbai

SCHEDULE-I
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NARANG DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Narang Developers Private Limited.
2.	Date of incorporation of Corporate Debtor	November 09, 1990
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies - Mumbai
4.	Corporate Identity Number of Corporate Debtor	U45200MH1990PTC058917
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Regd Office Address: Narang Manor Plot No 96-B, Ground Floor, 15th Road, Bandra-W, Mumbai, Maharashtra, India, 400050
6.	Insolvency Commencement Date in respect of the Corporate Debtor	March 28, 2024- date of the Hon'ble NCLT order April 03, 2024 - date of receipt of the order by IRP
7.	Estimated date of closure of Insolvency Resolution Process	September 24, 2024 - being 180th day from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Rakesh Bothra Reg. No.: IBBI/IPA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	119- A, 1st Floor, Vinay Bhavya Complex ,159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: ip.rakeshbothra@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mr. Rakesh Bothra 119- A, 1st Floor, Vinay Bhavya Complex ,159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: cirp.narangdevelopers@gmail.com
11.	Last date for submission of claims	April 17, 2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Form B – For Claim by Operational Creditors Except Workmen /Employee Form C- For Claim by Financial Creditors Form CA - For Claim by Financial Creditors in a Class Form D – For Claims by A Workmen or an Employees Form E – For Claims by Authorised Representative of Workmen and Employees Form F – For Claims by other Creditors
	(a) Format of Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: same as mentioned on point 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench in CP(IB)/1142/MB-IV/2023 has ordered the commencement of a corporate insolvency resolution process of Narang Developers Private Limited on March 28, 2024.

The creditors of Narang Developers Private Limited, are hereby called upon to submit their claims with proof on or before April 17, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Rakesh Bothra
Interim Resolution Professional
IBBI/IPA-001/IP-P-01758/2019-2020/12675
AFA valid upto 09/07/2024

Date: April 04, 2024
Place: Mumbai

केनरा बैंक Canara Bank
A Govt. of India Undertaking
सिंडिकेट Syndicate

ARM-II BRANCH, MUMBAI
3rd Floor, Canara Bank Building, Adi Marzban Street, Ballard Estate, Mumbai – 400 001. Tel.: 022-22651128 / 29. **Email :** cb6289@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on **19.04.2024,** for recovery of **US Dollar 3,291,009.43 (US Dollar Three Million Two Hundred Ninety One Thousand Nine And Cent Forty Three Only)** equivalent to **Rs. 24,88,66,133.00 (Rupees Twenty Four Crore Eighty Eight Lakh Sixty Six Thousand One Hundred Thirty Three Only exchange rate 1USD INR 75.62)** as on **30.06.2020** and further interest & other charges from **01.07.2020** onwards, due to Canara Bank from **M/s. YR General Trading HK Limited (Borrower) and M/s. Ayanna Realtors Private Limited (Mortgagor and guarantor), Mr. Chanakya Arvind Dhanda (Guarantor) & Mr. Prafullav Subhash chandra Bhat (Guarantor)**

Sl. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1	Land & Building of Bungalow No. 4 situated at Survey No. 18, Hissa No. 1 to 5, Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No. 1 to 5, Plot No. 62, 63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village- Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 7,946.45 sq. ft.	**Rs. 2,39,00,000.00**	**Rs. 23,90,000.00**
2	Land & Building of Bungalow No. 7 situated at Survey No. 18, Hissa No. 1 to 5. Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No 1 to 5, Plot No. 62, 63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village-Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 10,090.00 sq. ft.	**Rs. 3,02,00,000.00**	**Rs. 30,20,000.00**
3	Land & Building of Bungalow No. 9 situated at Survey No. 18, Hissa No. 1 to 5. Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No. 1 to 5, Plot No. 62,63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village- Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 9,003.00 sq. ft.	**Rs. 2,70,00,000.00**	**Rs. 27,00,000.00**

The Earnest Money Deposit shall be deposited on or before **16.04.2024upto 5.00 p.m.**

Details of EMD and other documents to be submitted to service provider on or before **16.04.2024 upto 5.00 pm.** Date up to which documents can be deposited with Bank is **16.04.2024 upto 5.00 pm.**

Date of inspection of properties is **10.04.2024** with prior appointment with Authorized Officer.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website **(www.canarabank.com)** or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Ph. No.022 22651128 / 29 / Mob. No. 8828328297) or Mr. Kundan kumar, Officer, (Mob No. 8825313343) E-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase - 2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-122015, Contact Person Mr. Bhavik Pandya Mob. No. 8866682937 (Contact No.+911244302020/ 21/22/23/24, support@bankeauctions.com; maharashtra@c1india.com.

Sd/-
Authorised Officer
Canara Bank, ARM-II Branch

Date : 03.04.2024
Place : Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BOIRON LABORATORIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Person	**Boiron Laboratories Private Limited**
2.	Date of Incorporation of Corporate Person	22 December 2015
3.	Authority under which corporate person is incorporated /registered	ROC Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999MH2015FTC271266
5.	Address of the registered office and principal office (if any) of Corporate Person	A-502, Celo Triumph, L B. Patel Road, Goregaon (East), Mumbai City, Mumbai, Maharashtra, India, 400063
6.	Liquidation commencement date of Corporate Person	29 March 2024 (Intimation of appointment as Liquidator received vide email dated 2 April 2024)
7.	Name, address, email address, telephone number and the registration number of the liquidator	**Name:** Prajakta Menezes **Address:** 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 **Email ID:** liq.boironlab@aegisipe.com, prajakta@prmlegal.in **Telephone Number:** +91 9833939366 **Registration Number :** IBBI/IPA-001/IP-P01349/2018-19/12016
8.	Last date for submission of claims	28 April 2024

Notice is hereby given that the **Boiron Laboratories Private Limited** has commenced voluntary liquidation on 29 March 2024.

The stakeholders of **Boiron Laboratories Private Limited** are hereby called upon to submit a proof of their claims, on or before 28 April 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Sd/-
Prajakta Menezes
Liquidator of Boiron Laboratories Private Limited
Registration No. IBBI/IPA-001/IP-P01349/2018-19/12016
Authorization For Assignment valid till 27th November 2024

Date: 4th April 2024
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CS HOSPITALITY AND MANAGEMENT SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**CS Hospitality and Management Services Private Limited**
2	Date of incorporation of Corporate Debtor	14.09.2006
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U55101MH2006PTC164576
5	Address of the Registered office & Principal Office (if any) of Corporate Debtor	**Registered Office (As per MCA Records) :** CTS No. 381/1-8, Swaroop Enclave, Next to Borosil Glass Factory, Military Road, Andheri (East), Mumbai-400 059, India.
6	Insolvency commencement date in respect of corporate debtor	**21ST March, 2024** (Copy of the order was made available to the IRP on 1ST April, 2024)
7	Estimated date of closure of insolvency resolution process	17th September, 2024 (180 days from Insolvency Commencement Date)
8	Name & Registration No. of the insolvency professional acting as interim resolution professional	**Mahesh Kumar Gupta Reg. No:-** IBBI/IPA-001/IP-P00478/2017-2018/10866
9	Address and E-mail of the Interim Resolution Professional, as Registered with the Board	C/o. **AEMG & Associates Chartered Accountants,** 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai-400 063 (Maharashtra) **Email :** camkg59@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. **AEMG & Associates Chartered Accountants,** 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai-400 063 (Maharashtra) **Email :** cirp.csh@gmail.com, camkg59@gmail.com
11	Last date for submission of claims	15th April, 2024 i. e. 14 days from the date of the receipt of CIRP order on 1st April, 2024.
12	Classes of creditors, if any, under clause (B) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at Present
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	**(a)** Relevant Forms and **(b)** Details of Authorized Representatives are available at:	**Web:-** https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CS Hospitality and Management Services Private Limited on **21ST March, 2024**

The creditors of **CS Hospitality and Management Services Private limited**, are hereby called upon to submit their claims with proof on or before **15th April, 2024** to the interim resolution professional at the address mentioned against **Entry No. 10.**

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mahesh Kumar Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P00478/2017-2018/10866

Date : 2nd April, 2024 In the matter of **CS Hospitality and Management Services Private Limited**
Place : Mumbai **AFA Certificate No.:** AA1/10866/02/291024/106190 (Valid till 29.10.2024)

EXPRESS Careers

BHARATIYA VIDYA BHAVAN'S
A.H. Wadia High School, J.P. Road, Andheri (W), Mumbai – 400 058.
(An English medium private, unaided co-educational school recognised by the Govt.) Regd. No. A – 18 (N/68) Dt. 13.01.1969)

REQUIRES

Teachers for Secondary Section — Marathi & Hindi, Teacher and Pre-Primary Teacher ECCE w.e.f. June 2024

Interested persons are requested to see the notice board for further details or visit school website

www.bhavansahwadia.com

CREDAI PUNE METRO

CREDAI - Pune Metro - Requires
Legal cum Admin Executive (Male) at Mumbai to liaise with MahaRERA office having following potentials.

- Graduate/Post Graduate in Law
- Having exposure and more than 5 years' experience in RERA Act and other laws relating to the Real Estate Sector
- Smart, Dynamic, Result Oriented, Multi-Functional Personality with good liaison.
- Fluency in Marathi and English with independent drafting skills & Soft skills.
- Computer Savvy.
- Residents of Mumbai and Age around 35 years only preferred
- Commensurate Compensation Package for right candidate

"Apply with latest resume, photograph, experience and CTC expectation immediately to pbapdka@gmail.com

INDIAN INSTITUTE OF TECHNOLOGY BOMBAY
Powai, Mumbai - 400 076

Advertisement No. RECT/ADMIN0002/2024

Indian Institute of Technology Bombay, an Institute of national importance adjudged as Institute of Eminence, invites online application for following position(s)/ vacancy (ies) of the post(s) :

Sr. No.	Name of the Post	Pay Details	No. of Position(s) & Reservation
1.	Assistant Security Officer (Job Ref. No. 50566303)	Pay Level 6 (35400 - 112400)	4 Positions (1 OBC-NCL, 3 UR)
2.	Officer on Special Duty (MEP) (Job Ref. No. 50566904)	Pay Level E05 (144200-218200)	1 Position (OBC-NCL)
3.	Officer on Special Duty (Civil) (Job Ref. No. 50566890)	Pay Level E05 (144200-218200)	1 Position (UR)

For details regarding essential educational qualification, experience, general instructions etc., visit IIT Bombay website https://www.iitb.ac.in/career/apply

The date of closing of online application interface is 30.04.2024.

Date : 02.04.2024 REGISTRAR